

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3149
ANSWERED ON:31.07.2014
DELAYED ROAD PROJECTS
Patil Shri Shivaji Adhalrao

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the 100% Government funded road projects delayed due to financial constraints;
- (b) whether the Central Government has involved penalty clause in case the projects not completed within the target time schedule;
and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

(a) Ministry is primarily responsible for development and maintenance of National Highways and no 100% Government funded project is delayed due to financial constraints.

(b) and (c) Yes Madam. In case of projects under Engineering, Procurement and Construction (EPC) mode, there is a provision in the Model EPC document which provides for damages payable by the contractor to the central Government calculated at the rate of 0.05% of the contract price for each days delay in completion beyond a period of 30 days from the Scheduled Date of Completion specified under the contract agreement. Whereas, in case of private investment funded projects on Public Private Partnership (PPP) mode, damages payable by concessionaire to the Central Government calculated at the rate of 0.1 % of the amount of performance security for delay of each day in completion beyond the scheduled date of completion specified under the Concession Agreement.